

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.NO.733/2000
M.A.NO.1284/2000

Thursday, this the 10th day of January, 2002

Hon'ble Shri Govindan S. Tampi, Member (A)

Chandra Sen Gangwar
K. 54 B Basement
Kalkaji
New Delhi - 110 019.

..Applicant

(By Advocate: Shri Surinder Singh)

Versus

Union of India through

1. Chief Commissioner
Central Excise & Customs (NZ)
C.R.Building, I.P.Estate
New Delhi- 2

2. Dy. Commissioner/Asstt. Commissioner of
Customs
Foreign Post Office
Kotla Road
New Delhi - 2

3. Pay & Accounts Officer
New Customs House
Room No.232
New Delhi - 37

..Respondents

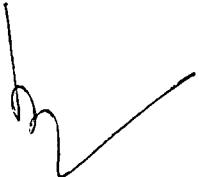
(By Advocate: Shri R.R.Bharti)

O R D E R (ORAL)

MA-1280/2000 filed by the applicant for change of
address is allowed.

2. Heard Shri Surinder Singh, learned counsel for
the applicant and Shri R.R.Bharti, learned counsel for
respondents respectively.

3. At the outset, Shri Surinder Singh, learned
counsel for the applicant conceded that though as many as
six reliefs have been sought by him in the OA, he seeks
only the relief at Sl.No.(i) which relates to the payment



of interest on GPF amount which remained with the respondents for a period of three months after the voluntary retirement of the applicant.

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4. The facts of the case briefly stated are that the applicant, who was working as Inspector in Central Excise & Customs, sought voluntary retirement which came into effect on 1.3.1999 on its being duly accepted by the respondents. His fixation of pay have been done accordingly. The amount of his GPF which stood at Rs.5,43,933/- and which was due to be paid at the time of retirement, was paid to the applicant only on 30.6.1999, i.e. nearly 4 months by which time, they also paid interest for the month of March. What remained to be paid to the applicant was the amount of interest on the said amount for the months of April, May and June upto 18th.

5. Shri R.R.Bharti, learned counsel for the respondents states that the very small delay in the payment of the GPF amount has occurred on account of the fact that the applicant had not given the full details earlier. An objection was raised by the respondents primarily as the details of the successor was not indicated and the respondents wanted to ensure that the amount should not fall into incorrect hands. That being the case, the payment of interest on the delayed payment was not entertained. The respondents have taken a correct steps, according to Shri Bharti.

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6. I have carefully considered the matter and I find that though the applicant has made a few contentions to start with he has confined himself with relief relating to the payment of interest on the amount of Rs.5,43,933/- for the months of April, May and upto 18.6.2001. Holding back the above amount was not justified by any ground and, therefore, the respondents would have to pay his interest. In my view, payment of interest @ 12%, would meet the ends of justice.

7. In the circumstances, OA succeeds and is accordingly allowed. The impugned order dated 18.6.1999 is modified to the extent that the respondents are directed to pay the applicant, interest @ 12% on the GPF amount held back for the period April, May and June upto 18.6.1999. This should be done within two months from the date of receipt of a copy of this order. No costs.

/sunil/

(Govindan S. Tampi)
Member (A)